

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/992/2020

(Diary No. 4176 of 2020)

This the 05th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Mtr. Tasneema Firdous Aged 43 Years, Wife of Raja Waseem Ahmad, Resident of Kulgam, Kashmir, Presently Rangreth, Rawalpora, Srinagar.

.....Applicant

(Advocate: Mr. M.Y. Bhatt)

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner cum Secretary to Government Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director, School Education Department, Srinagar.
3. Chief Education Officer, Srinagar.
4. Zonal Education Officer, Batamaloo, Srinagar.
5. Headmaster, Government Primary School, Yayil Watalpora, Srinagar.

.....Respondents

(Advocate:- Mr. Amit Gupta, Additional Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of the argument, learned counsel for the applicant submitted that the applicant would be satisfied if the respondents are directed to decide her pending representation within a stipulated time frame.

It has been further argued by the learned counsel for the applicant that the husband of the applicant is in Police service and he has remained at important assignments and involved in anti-militancy operations, as such till disposal of the representation, the applicant be not relieved from her present place of posting.

2. Looking to the arguments of the learned counsel for the applicant, the OA is disposed of with direction to the respondents to dispose of the pending representation of the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order. Till the disposal of her representation, the applicant shall not be relieved from her present place of posting, if she has already not been relieved.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(ANAND MATHUR.)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)